

**GOVERNMENT OF INDIA  
PARLIAMENTARY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1550  
ANSWERED ON:07.03.2001  
T.A. AND PENSION FACILITIES TO EX MPS.  
MOHAN PONNUSWAMY

**Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:**

- (a) the total number of former Members of Parliament, party-wise, group-wise individuals enjoying pension and the amount spent for the purpose during the last three years;
- (b) the travelling expenses borne by the Government for the former Members of Parliament during each year; and
- (c) the number of former Members of Parliament who are enjoying pension and free rail travelling, party-wise/group-wise/individuals?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND PARLIAMENTARY AFFAIRS  
(SANTOSH KUMAR GANGWAR)

(a),(b)&(c) payment of pension to former Members of Parliament granted in accordance with the provisions contained in the Section 8A of the Salary , Allowances and Pension of Members of Parliament Act, 1954 is made on the basis of sanction letters issued to the basis of sanction letters issued to the individual Ex-MPs by the concerned Secretariats of Parliament, Similarly payment of Travel expenses for the rail journey in AC-II tier allowed to them alongwith a companion under Section 8AA of the said Act, Is also undertaken on the basis of a authorization issued to them for this purpose by the Secretariats of either House of Parliament as the case may be. Therefore, the information regarding number of former Members of Parliament enjoying Pension and travelling facilities under the said Act is available with the two Secretariats of Parliament. Similar information on expenditure incurred on the pension to former Members of Parliament and on their travelling expenses is also available with the two Secretariats of Parliament.